

LIST OF INDEX

LIST OF PAPERS IN O.A./I.A. NO. 122 OF 1990

ordnance factory
& Amr

(Shri Darda)

PART	SERIAL NO. OF PAPERS ON RECORD	DATE OF PAPER / FILING	DESCRIPTION OF PAPER
I	1	19.1.90	Per T O
	11	26.3.90	T O
	2	26.4.90	T O
	11	22.6.90	T O
	3	26.10.93	Per T O
	11	6.1.94	Judgment by Honble Shri m. S. Deshpande vice chairman (O A is dismissed as infructuous)
II	-	-	List of index enclosed
III	1-2	28.2.90	Scrutiny Sheet
	3-4	9-11.93	Notices are send to Applicant & Respondent NO-1.
	5	31.1.94	Forwarding copy of Judgment dt 6.1.94 send to Both the Counsels.
	6-7	24.5.90	Notice send to Applicant Res NO-1

NSD/mt
18.12.02

Central Administrative Tribunal,
 Received on 19.1.90.
 ST(N)13/90 post
 (Hsd)
 Received clerk

APPLICATION UNDER SECTION 19 OF THE
ADMINISTRATIVE TRIBUNALS ACT, 1985

OA 122/90

TITLE: M.K. Tambe, Chargeman Grade II(T),
 Ordnance Factory, Ambazari, Nagpur.

Versus

General Manager,
 Ordnance Factory, Ambazari,
 Nagpur.

INDEX Part II

S1. No.	Description of document relied upon.	Annexure Number	Page No.
1.	Application under Section 19 of the Administrative Tribunals Act 1985.	-	1-14
2.	Annual Confidential Report (ACR) for the year 80-81	I	15
3.	ACR for the year 81-82	II	16
4.	Representation dated 5-8-82	III	17-18
5.	ACR for the year 82-83	IV	19
6.	ACR for the year 84-85	V	20
7.	ACR for the year 85-86	VI	21
8.	ACR for the year 87-88	VII	22
9.	Order dated 2-7-88 passed by the respondent.	VIII	23
10.	Representation dated 5-7-88 of the applicant.	IX	24
11.	Order dt. 16-1-89 of the respondent	X	25
12.	ACR for the year 88-89	XI	26
13.	Representation dt. 9-9-89	XII	27-29
14.	Order dated 3-10-89	XIII	30

Reply of the Respondent
 on 23.4.90

1-12

NAGPUR
 DATED: 10-1-90

SIGNATURE OF THE APPLICANT

① STAMP N. 13/90 ①

fixed for Admission hearing
on 26.3.90 at Nagpur.

19.1.90.
Dy. Registrar.

Noted.

MS
cm.m. Sudame. for applicant)

Dated: 26.3.90, Camp: Nagpur

Applicant by Mr. M. M.
Sudame. Respondents by Mr.
Ramesh Darda.

Admit.

Respondents to file their
reply before Dy. Registrar at
New Bombay, with a copy to
Mr. Sudame, on 26.4.90.

The applicant need not be
present on that date and the
reply may be sent by registered post.
Call before Dy. Registrar
on 26.4.90 for reply and
directions..

(T. P. Sharma) (P. S. Chaudhary)
m(T) m(A)

Received for
(26/3/90)
Dy. Registrar
Nagpur

(2)

Dated 26-4-1990

Notice issued to
the Applicant &
Respondent on
dt 24-5-90
NB
24-5-90

None present for the applicant
or the respondents. Adjourned
to 22-6-1990 at Nagpur
for reply and directions.
Inform the parties.

Notice dt 24.5.90
Served on Applicant
& Respondent on
dt 29.5.90
NB
6/6/90


(M. Y. Priotkar)
M(A)

Dated: 22-6-90 Camp: Nagpur

Received reply dt:
23-4-90 from respondents
and same is taken on
record.

6/2/6/90.

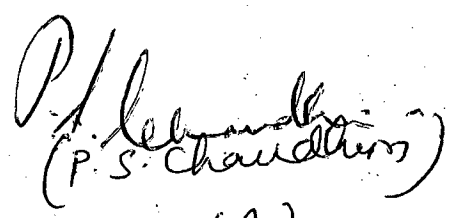
None present for the
applicant. Respondents by Mr.
Ramesh Dande.

Respondents' reply received
and taken on record.

Keep the case on Sine-
die list for final hearing at
Nagpur.

The applicant may, if he
so desired, file his rejoinder
within 3 months from today.

D. K. Agrawal
(D. K. Agrawal)
M(J)


(P. S. Chaudhary)
M(A)

(3)

PER TRIBUNAL

Dt. 26-10-93

As per direction of the Hon'ble Vice Chairman dated 24.8.93, the matter is taken up from Sine-dia list. Fixed for Final Hearing on 23-01-1994.

At Nagpur Issue notices for the parties as per order dated 22/6/90

Court Officer

notice issued to both side on 9/10/93.

2/10/11

Dated: 6/1/94.

Heard the applicant by Sh. M.M. Sudame. Respondents by Sh. R.P. Darda. Sh. Darda for the Respondents states that the applicant has been granted the relief sought by the order dt. 1/2/90 and ~~that~~ ~~the~~ that the application has therefore become infructuous. A copy of the order has been handed over to Sh. Sudame the learned counsel for the applicant today.

In view of the statement made by Sh. Darda the application is dismissed as infructuous.

order/Judgement despatched to Applicant Respondent (s) on 31-1-94.

2/2/94

(M.S. Deshpande)
V/c.